

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

M.A./O.A./T.A./ 190 /1989.

J M Ramani Applicant(s).

O in Thakkar Adv. for the  
Petitioner(s).

Versus  
Dir. National Receipt (Groundnut)  
Union of India & Co Respondent(s).

R A Mishra Adv. for the  
Respondent(s).


SR.NO.	DATE.	ORDERS.
		Revision (copy send)
	10/5/89	Mr. R A Mishra requests for time. Mr. DM Thakkar has no objection. Allowed. Adjourned to 11/5/89 for admission.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: left;"> <p>P800 10/5</p> <p>10/5</p> </div> <div style="text-align: right;"> <p><i>See</i></p> <p>A. V. Kadi Deputy Registrar (D) Central Administrative Tribunal, Ahmedabad Bench.</p> </div> </div>
	11/5/89	Mr. DM Thakkar requests for time. Mr. R A Mishra has no objection. Adjourned to 12/5/89 for admission.  <div style="display: flex; justify-content: space-between;"> <div style="text-align: left;"> <p>P800 11/5</p> </div> <div style="text-align: right;"> <p><i>See</i></p> <p>A. V. Kadi Deputy Registrar (D) Central Administrative Tribunal, Ahmedabad Bench.</p> </div> </div>
	15/5	Re send certified copy of order dt. 12/5/89 to the applicant / Respnt. by post.  <div style="text-align: right;"> <p>R.P.A.D</p> </div>

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

12/5/1989

Heard Mr.D.M.Thakkar and Mr.R.A.Mishra, the learned advocates for the applicant and the respondents. Mr.Mishra states that under Rule 23 of an appeal to the Indian Council of Agricultural Research authorities lies and the petitioner should be asked to exhaust this remedy. Learned advocate for the respondent disputes that this is a statutory remedy which requires to be exhausted. However, in view of the statement of the learned advocate for the respondent it is fit and proper that the following direction is issued:

R The petitioner on his filing a representation or appeal <sup>within 15 days of this order</sup> as the case may be under Rule 23 referred to by the learned advocate, to the competent authority, the competent authority is directed to dispose of the appeal as quickly as possible. <sup>within one month thereof</sup> The respondents are restrained from implementing the impugned order dated 1/5/1989 until the disposal of the appeal or any orders passed on the representation by the competent authority to <sup>it</sup> entertained or otherwise <sup>within</sup> until <sup>15 months</sup> one month from the date of its communication. <sup>is free to</sup> Thereafter the petitioner to seek any relief if he has any cause left. Learned advocate for the petitioner wants to withdraw the petition at this stage Allowed. With this direction, the case is disposed of as withdrawn.

  
(P.H.Trivedi)  
Vice Chairman